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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

**ORDER SHEET
ORDERS OF THE TRIBUNAL**

08.07.2008

OA No. 397/2007

Mr. P. P. Mathur, counsel for the applicant
Mr. V. S. Gurjar, counsel for respondents

At the request of the learned counsel for the applicant, let the matter be listed on 27.8.2008.


(B.L. Khatri)
Admvt. Member


(M.L. Chauhan)
Judl. Member

*R
Rejoined
not attended*

27.08.2008

OA No. 397/2007

None present for applicant.
Mr. V. S. Gurjar, Counsel for respondents.

Heard learned counsel for the parties of respondents
For the reasons dictated separately, the OA is disposed of.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 27th August, 2008

ORIGINATION APPLICATION NO. 397/2007

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Smit. Usha Jain aged about 50 years wife of Shri Sunder Lal Ji Jain, resident of 351-D A Block, Chandravardai Nagar, Ajmer.

.....APPLICANT

(By Advocate: -----)

VERSUS

1. Union of India through the General Manager, North Western Railway, Jaipur.
2. The Divisional Railway Manager, Jaipur Division, North Western Railway, Jaipur.
3. The Deputy Controller of Stores, Ajmer Division, North Western Railway, Ajmer.

.....RESPONDENTS

(By Advocate: Mr. V.S. Gurjar)

ORDER (ORAL)

Learned counsel for the respondents submits that the issue involved in this case is covered by the judgement rendered by the Jodhpur Bench of the Tribunal in OA Nos. 277, 278 and 286/2007, Bhagwan Singh vs. Union of India & Others, decided on 23.05.2008.

2. In view of the decision rendered by the Jodhpur Bench of the Tribunal in the case of Bhagwan Singh (supra), which is squarely applicable to the facts & circumstances of this case, the present OA is

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dismissed. It may be stated that order which was under challenge before the Jodhpur Bench was the order dated 18.10.2007, which is also the subject matter in this OA and also the issue involved whether the reversion order passed by the competent authority was justified or not. The Jodhpur Bench has dismissed the OA after relying upon the judgement rendered by the Apex Court in the case of Pondicherry Khadi & Village Industries Board vs. P. Kulothvangan & Another, reported in 2003 AIR SCW 5725.

3. Accordingly, this OA is also dismissed with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ